

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21437/2001

(From the judgement and order dated 04/05/2001 in CR 34/01  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MANDIR SHREE RADHAKRISHANA JI MAHARAJ

Petitioner (s)

VERSUS

RAM BALLABH SHARMA &amp; ORS.

Respondent (s)

( With Appln(s). for exemption from filing O.T. and  
appln. for deletion of parties in the array of parties )  
( With prayer for interim relief )

Date : 04/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE  
HON'BLE MR. JUSTICE ASHOK BHANFor Petitioner (s) Mr. R.D. Upadhyay, Adv.  
Mr. GG Upadhyay, Adv.  
Mr. Syed Ali Ahmad, Adv.  
Mr. AK Srivastava, Adv.  
Mr. A Rab, Adv.For Respondent (s)  
Nos.1-7 and 9 Mr. Rajesh, Adv.UPON hearing counsel the Court made the following  
O R D E R.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
Learned counsel prays for and is allowed four  
weeks' time to file counter affidavit. Two weeks' time  
thereafter is granted to file rejoinder affidavit. List  
after six weeks.

.SP1

(Alka Dudeja)  
Court Master(S. Krishnan)  
Court Master